

However, they continued detaining the train. I assured them, as a Member of Parliament, to raise their demand with the hon. Minister. But unorganised and leaderless as they were, they did not pay any heed to my pleadings. An hon. lady Member of Rajya Sabha was also travelling along with me. The strangest thing in all this was the total indifference shown by the station authorities in dealing with the matter. They did not think it necessary to intervene and settle the matter either way. The result was that the train could leave only after two hours and it reached Delhi five hours late. Had the station authorities intervened in time, the passengers would not have had to wait for 2 long hours under miserable conditions. This is only one of many such instances. The law and order in the railways is in a bad shape.

I, therefore, request the hon. Railway Minister to gear up the administration and take immediate steps to end the late running of the K. K. Express and improve the law and order situation in the railways.

(iii) PROPOSED AUCTION OF TWO PLOTS OF LAND BY THE DELHI DEVELOPMENT AUTHORITY ON 5TH AUGUST, 1980.

SHRI RAM JETHMALANI (Bombay North West): Sir, the Delhi Development Authority is auctioning on 5th August, 1980 two plots of land. Some property speculators have devised a scheme to acquire them. Advertisements by them have been publicly issued and have been appearing in newspapers for some time. It is proposed to construct commercial tenements on these plots and put them through a series of sales involving exorbitant prices to ultimate genuine buyers and huge profits to the intermediaries.

The advertisements assure the buyers appreciation in prices. A sample is enclosed.

The scheme is highly speculative. How the advertisers have convinced

themselves that the plots will be knocked down to them at the proposed auction is itself a matter of some concern. The scheme, if carried out, will push up prices beyond tolerable limits.

The D.D.A. ought to have embarked upon construction of its own. It could have sold the tenements to genuine users at reasonable prices. Instead it has allowed itself to fall into the trap of profiteers and speculators.

The proposed auction must be called off and the whole matter re-examined in the light of public criticism and national good.

(Interruptions)

(iv) STEPS TO SAVE SEVERAL VILLAGES IN GORAKHPUR DISTRICT FROM FLOODS.

श्री महावीर प्रसाद (वासगांव) : अध्यक्ष महोदय, मैं निम्नलिखित अविनम्वनीय लोक महत्व के विषय की ओर माननीय मंत्री जी का ध्यान आकर्षित करना चाहता हूँ :—

“गोरखपुर जनपद में गडक, राप्ती, रोहिणी, गोरगी, कुआने तथा घाघरा नदियों के प्रचण्ड बाढ़ से सैकड़ों गांव के लोग अत्यधिक पीड़ित हैं, विशेषकर राप्ती गोरगी, कुआने तथा घाघरा नदियों की बाढ़ से वासगांव निर्वाचन क्षेत्र के काफी गांव वरनाद हो गये हैं। इस बाढ़ के कारण फसल, जानवर, जानमान और जमीन का काफी नुकसान हुआ है। नदियों के किनारे सैकड़ों मकान शिथिल गये हैं और हजारों लोग बेघरवार हो गये हैं। इस भयकर नुकसान को देखते हुए सरकार को चाहिए कि उन लोगों को विशेष सुविधा दे। एक केन्द्रीय दल को बाढ़ पीड़ित क्षेत्रों का दौरा करना चाहिए ताकि वह नुकसान का अनुमान लगा सके और अग्रिम सुरक्षा सहायता तुरन्त मंजूर कर सके। सरकार को इस क्षेत्र में बराबर आने वाली बाढ़ों को रोकने के लिए विशेष कदम उठाने चाहिए। उक्त नदियों के दोनों ओर जो तटबन्ध हैं उन को शीघ्र से शीघ्र ऊंचा करना चाहिए, विशेषकर राप्ती नदी के किनारे सिहोड़वा सरार तथा गजपुर गांव के पाम पक्का टोकर शीघ्र बनवाना चाहिए वरना यदि वहां पक्के तटबन्ध नहीं बनाये गये तो सैकड़ों गांव बाढ़ से बह जायेंगे। सरकार को चाहिए कि बाढ़ के बाद जो महामारी फैलेगी उस की रोकथाम के लिए भी अभी से पर्याप्त कदम उठाये। अतः केन्द्रीय सरकार से निवेदन है कि गोरखपुर जनपद को बाढ़ की विभीषिका से बचाने के लिए विशेष सहायता करे।